

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**L.P.A. No. 246 of 2018**

**With**

**I.A. No.4274 of 2020**

The State of Jharkhand and others ... .. Appellants

Versus

1. Smt. Meena Devi

2. The Accountant General, Jharkhand ... .. Respondents

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**CORAM: HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Appellants: Mr. Manoj Kumar, GA-III

For Respondent No.1: None

For Respondent No.2: Mr. Amit Kumar Verma, Advocate

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**Oral Order**

**10/Dated: 26.03.2021**

**I.A. No.4274 of 2020**

Heard the parties.

The Assistant Registrar of the concerned Section has appeared before us and clarified that in fact *Vakalatnama* has been filed on behalf of respondent No.2 – Accountant General and not on behalf of respondent No.1.

Accordingly, I.A. No.4274 of 2020, which has been filed on behalf of the State stating that respondent No.1 has already appeared and, therefore, there is no requirement of sending notice to respondent No.1, has got no merit and the same is hereby dismissed.

Let the requisites in compliance of the earlier order dated 09.07.2020 for the purpose of issuance of notice upon respondent No.1 be filed within one week after Holi holidays, failing which this appeal shall stand dismissed without further reference to a Bench.

Put up this case immediately either after service of notice upon respondent No.1 or on her appearance, whichever is earlier.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**